

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2863
ANSWERED ON:29.08.2012
VIOLATION OF RESERVATION RULES
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the constitutional norms and rules are being violated while implementing reservation policy for SCs, STs and OBCs;
- (b) if so, whether this violation is due to negative mindset against SCs, STs and OBCs and the interpretation of the said rules goes against the interests of the above categories and if so, the details thereof;
- (c) whether there are cases of reserved category candidates qualifying for open merit being rejected and placed in the reserved category;
- (d) if so, the details thereof during the last three years; and
- (e) the action taken against the guilty officials and the concerned authorities?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): No, Madam.

(b): Does not arise.

(c) to (e): There had been no instance reported about a reserved category candidate qualified on 'own merit' being rejected and placed in the reserved category against his/her choice.